

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : G : NEW DELHI

BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
AND
SHRI C.M. GARG, JUDICIAL MEMBER

ITA No.792/Del/2019
Assessment Year: 2014-15

Shankar Batra,
A-6, Sector-31,
Noida.

Vs ACIT,
Circle-55(1),
New Delhi.

PAN : ACSPB5838R

(Appellant)

(Respondent)

Assessee by	:	None
Revenue by	:	Shri Abhishek Kumar, Sr. DR
Date of Hearing	:	05.07.2022
Date of Pronouncement	:	05.07.2022

ORDER

PER C.M. GARG, JM:

This appeal filed by the assessee is directed against the order dated 14.12.2018 of the CIT(A)-37, New Delhi, relating to the assessment year 2014-15.

2. None appeared on behalf of the assessee at the time of hearing. However, an application has been filed by the assessee seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has also obtained Form No.5 obtained from the Department. It

is accordingly requested in the application that this appeal may be allowed to be withdrawn.

3. In the absence of any objection from the ld. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order pronounced in the open court on conclusion of the hearing on 05th July, 2022.

Sd/-

(SHAMIM YAHYA)
ACCOUNTANT MEMBER

Sd/-

(C.M. GARG)
JUDICIAL MEMBER

Dated: 05th July, 2022.

dk

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi